GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO- 4534 TO BE ANSWERED ON THE 23RD MARCH, 2021 SELLING OF SPURIOUS PESTICIDES/CHEMICAL FERTILIZERS

4534. DR. DHAL SINGH BISEN:

Will the Minister of Agriculture and Farmers Welfare कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) the number of cases regarding selling of spurious pesticides/fertilizers reported from 2014 to 2020, State/ UT-wise;

(b) the details of action taken against such companies manufacturing and selling spurious pesticides/chemical fertilizers; and

(c) the names of companies and sellers against whom action has been taken by the Government in Balaghat/ Sivani of Madhya Pradesh?

ANSWER

MINISTER OF AGRICULTURE & FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) & (b): With respect to sale of spurious pesticides, State Governments of Punjab, Himachal Pradesh, Uttarakhand, Rajasthan, Uttar Pradesh, Jharkhand, Bihar, Chhattisgarh, Odisha, Madhya Pradesh, Maharashtra, Andhra Pradesh, Tamilnadu, Goa, Assam, Manipur, Meghalaya; Union territories of Jammu & Kashmir, Chandigarh have reported that no cases of sale of spurious pesticides have been reported in their States during the years 2014 to 2020. However, State Government of Haryana, Kerala, Gujarat and Karnataka have reported that 07, 21, 50 and 255 cases of spurious pesticides were reported in their States respectively during 2014 to 2020. Government of Telangana has reported that during 2020-21, a total of 55 No. cases of spurious pesticides have been reported in the State.

State Government of Haryana has reported that in one case FIR has been filed, in 4 cases warnings have been issued and two cases are under process. State Government of Kerala has reported that in one case fine of Rupees Twenty Thousand has been imposed and in 19 cases, process for launching prosecution has been initiated. State Government of Gujarat has reported that in all 50 instances, court cases have been registered against companies involved in manufacturing and sale of spurious

pesticides under the Insecticide Act, 1968. State Government of Karnataka has reported that 59 sale licences of dealers have been suspended and 35 cases have been booked. State Government of Telangana has reported that in all 55 cases, cheating cases have been filed against dealers/manufacturers involved in sale/ manufacturing of spurious pesticides.

During 2014-2020, 13 cases of spurious pesticides have been reported by Central Insecticide Inspectors in which 5 cases were reported in Karnataka, 2 each in Odisha & Rajasthan and 1 each in Telangana, Andhra Pradesh, Goa and Uttar Pradesh. Central Insecticide Inspectors have initiated action under provisions of Insecticide Act, 1968 against the dealers/ manufacturers involved in sale of spurious pesticides in all 13 cases. Out of these 13 cases, accused have been convicted by Hon'ble Court in 5 cases and penalty have been imposed; while rest 8 cases are subjudice.

With respect to Fertilizers, 41038 samples have been found as non-standard samples during 2013-14 to 2019-20 and in 2187 cases prosecutions has been launched during the period from 2014 to 2020 for non- standard samples.

(c): State Government of Madhya Pradesh has reported that no case of sale of spurious pesticides has been reported in Madhya Pradesh including Balaghat/ Sivani districts during 2014 to 2020. Further, State Government of Madhya Pradesh has reported 1case of spurious/ adulterated chemical fertilizer (SSP granular) and FIR has been registered in the Guna District in the year 2020 against the manufacturer company.
